41

THE DEPUTY MINISTER IN THE I MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, Sir.

(b) No further steps are contemplated •at present.

Move for Circuit benches for speedy disposal of cases in High Courts

*404. SHRI BIR CHANDRA DEB BURMAN:

SHRI YOGENDRA SHARMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

- (a) whether it is a fact that the Supreme Court and some of the High Courts had approached Government for setting up Circuit Benches of High Courts for speedy disposal of cases:
- (b) if so, whether Government have taken any decision in this regard and what are the details thereof; and
- (c) if the answer to part (b) above in the negative, what are the reasons there for?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) No, Sir.

(b) and (c) Do not arise.

Conversion o^r railway line from Riipsa to Bangriposi into broad gauge line

*405. SHRI SANTOSH KUMAR SAHU: Will the Minister of RAILWAYS be pleased to state:

- (a) whether any survey has been undertaken for the conversion of the metre gauge line from Rupsa to Bangriposi via Baripada in the South Eastern Railway into a broad guage line: and
- (b) if so, by when the work on the line will be started?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

Statement

Based on the recommendations of the Uneconomic Branch Lines Committee, a Traffic Survey for conversion of Rupsa-Talband N. G. Section into B. G. was carried out in 1971. The estimated cost of conversion of Rupsa-Bangriposi covering a distance of 89 kms. will be Rs. 3.79 crores and the DCF rate of return is expected to be 2.53 per cent only. The project was, therefore, found to be highly unremunerative. Due to unrenumerative nature of the project and the very limited availability of resources, it is not proposed to take up the project at present.

Appointments of High Court Judges

-406. SHRI OM PRAKASH TYAGI: SHRI NARASINGHA PRASAD NANDA:

Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have taken a decision on the recommendations of the States Reorganisation Commission and the Law Commission contained in its 14th Report to the effect that one third of the number of Judges in each High Court should be persons from outside the jurisdiction of the High Court concerned; and
 - (b) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b) The question of appointing Judges from amongst persons outside the State was considered on a number of occasions in the past. In view, however, of practical difficulties involved in its implementation, the proposal was dropped.

Examination for Laboratory Assistants in the O.N.G.C. office at Nazir.i

-407. SHRI B. RACHAIAH:

SHRI PRASENJIT BARMAN:

Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that a large num ber of candidates had appeared in an exami